GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 121 ANSWERED ON THURSDAY, THE 20th July, 2023

Law Commission's recommendation on Sedition Law

121 Shri A. D. Singh:

Will the Minister of Law and Justice be pleased to state:

- a. whether the Law Commission in its recent report has recommended that Sedition Law under section 124-A of the IPC may be retained, if so the details thereof;
- b. whether Government has accepted the recommendation against the popular demand to remove the provision;
- c. whether the Commission has also recommended that model guidelines to curb its misuse and wrong application by enforcement agencies should be framed, if so, the details thereof;
- d. whether the model guidelines have been framed by Government, if so, the details thereof and if not, the reasons therefore; and
- e. by when these guidelines would be framed?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL)

(a) to (e) : It is stated that the Law Commission in its 279th Report has *inter-alia*, recommended that the sedition law may be retained in the IPC to ensure preventive action against subversive activities, along with amendments and procedural safeguards. It is further stated that this matter is presently *sub-judice* in the Supreme Court.